

Annexure 3

Name of the corporate Debtor: MERCATOR OIL & GAS LIMITED

Date of Commencement of CIRP: 30th June, 2021

List of creditors as on: 17th January, 2022

List of Secured Financial Creditors (other than financial creditor belonging to any class of creditors)

(Amount in INR)

Sr. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% of voting share in CoC					
1	Axis Bank Limited	18-07-2021	45,58,87,187	45,58,87,187	Inland Bank Guarantee invoked (IBGIN)	Note 2	Note 3	No	100%	-	-	-	-	Rs. 184829.30 Balance in current account with Axis Bank
			1,35,10,61,679	1,35,10,61,679	Foreign Bank Guarantee Invoked (FBGIN)					-	-	-	-	
			1,03,23,29,350	1,03,23,29,350	Overdrafts Secured Others (ODSO)					-	-	-	-	
			74,73,86,073	74,73,86,073	Foreign Currency Demand Loan (FCDL)					-	-	-	-	
			9,86,57,884	9,86,57,884	Arbitration / Litigation Expenses					-	-	-	-	
			Total	3,68,53,22,173	3,68,53,22,173						-	-		
Total		3,68,53,22,173	3,68,53,22,173		-	-		0.00%	-	-	-	-		

Note 1 : Axis Bank - Details of security interest

Facility	
Overdraft (OD) / Foreign Currency Demand Loan (FCDL) / Bank Advance Bank Guarantee (ABG)	<ul style="list-style-type: none"> * Hypothecation of receivable form ONGC under contract. Routing of all the proceeds from ONGC under contract through MOGL Account * Assignment of Fixed price contract entered into between MOGL and Yard (Gulf Piping Co WLL - GPC) * Assignment of PGB issued by GPC in favour of MOGL, under GPC contract. * Corporate Guarantee of Mercator Limited
	Pledge of 9,000,000 shares of the parent company Mercator Limited
	<ul style="list-style-type: none"> • Counter BG of USD 9.28 million given by GPC WLL (Consortium partner) have been invoked but ADCB has not made payment citing judicial order received by them from Abu Dhabi court. Against said court order, recently Supreme Court of UAE has passed an order, translation of which is yet to be received. • Legal expenses incurred in relation to arbitration / litigation matter against ONGC in Sagar Samrat Contract

Note 2 : Amount covered by security interest is currently under verification and will be updated in due course of time**Note 3 : Amount covered by gurantee is currently under verification and will be updated in due course of time**